Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 02.02.2012

The meeting No.43/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 02.02.2012 in Room No.11 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri R.A. Lal, Director	R.O., TC, Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Shri P.P. Pasricha. FTDO	DGFT

At the outset the Minutes of NC-V Meetings No.41/AM12 dated 12.01.2012 and No.42/AM12 dated 19.01.2012 were ratified. The agenda for meeting No.43/AM-12 dated 02.02.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 43/84-ALC3/2011 **MEETING DATE** : 02.02.2012

Case No.:4/43/84-ALC3/2011	1 3	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected
HQ File :01/84/050/00307/AM12/	RLA File :30/24/040/00016/AM12/	Lic.No/Date:3010075874	Reject

		09.06.2011	
	II I	100 06 2011	1

| Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export side, there is no accountability of import's side item No.1 and 5 and the export product has been given in sq. meter without accounting the weight of the product. In absence of which, it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:3/31/84-ALC3/2011	1 - 7	00.00.0010	Status: Approved
HQ File :01/84/050/00200/AM12/		Lic.No/Date:0510300882 30.08.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. M. K. Jain, representative of the applicant firm in personal hearing. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export	Import item	Quantity allowed
No.		Quantity		
1.	100% Cotton Denim Girls	12,200	100% Cotton Denim fabric,	28670 Sq. meter
	rompers with belt,	Nos.	GSM:172+/-10%,	
	GSM:172+/-10%,		Fusible interlining	6710 Sq. meter
	Style:589989		_	-
2.	100% Cotton Denim Girls	7400 Nos.	100% Cotton Denim fabric,	13690 Sq. meter

		Tiered Flared Dress with		GSM:172+/-10%,	
		belt, GSM:172+/-10%, Style:614583/890467		Fusible interlining	5180 Sq. meter
2	3.	100% Cotton Denim Infants Jumper with Diaper,	5950 Nos.	100% Cotton Denim fabric, GSM:292+/-10%,	6842.500 Sq. meter
		GSM:292+/-10%, Style:890075/888022		Zip fastners Fusible interlining	5950 Nos. 892.500 Sq. meter
	4.	69% Cotton, 30 Polyester, 1% Spandex Stretch denim girls Sequenced Jeans,	4030 Nos.	69% Cotton, 30 Polyester, 1% Spandex Stretch denim fabric, GSM:300+/-10%,	7657 Sq. meter
		GSM:300+/-10%, Style		Snap fastners	4030 set
		No.889970/580017		Zip fastners	4030 Nos.
				70% Cotton, 30 Cotton dyed fabric, GSM:105+/-10%	1209 Sq. meter
				Fusible interlining	1209 Sq. meter
				Embroidered thread	12,09,000 meter
				Elastic	3627 meter
	5.	100% Cotton Denim Girls skirts with belt,	3675 Nos.	100% Cotton Denim Fabric, GSM:172+/-10%	5145 Sq. meter
		GSM:172+/-10%, Style:895795		Fusible interlining	1470 Sq. meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:23/43/84-ALC3/2011	Party Name: GAURAV INTERNATIONAL	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected
HQ File :01/84/050/00326/AM12/		Lic.No/Date:0510307397 08.11.2011	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm

has not indicated the size and specification of the export product. CAD of the product is also not legible. In absence of which, it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:26/43/84-ALC3/2011		02 02 2012	Status: Approved
HQ File :01/84/050/00329/AM12/		Lic.No/Date:0510307728 14.11.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Infant girls woven skirt	29,604	100% Cotton yarn dyed plain	22,583 Sq.
	made from 100%	Nos.	weave check FW:57/58"(56"	meter
	Cotton yarn dyed plain		Cuttable)	
	weave check		Count/Const:50x50/100x76	
			GSM:84+(-)10%	
2.	Infant girls woven	27,588	100% Cotton yarn dyed plain	24,628 Sq.
	romper made from	Nos.	weave check FW:57/58"(56"	meter
	100% Cotton yarn dyed		Cuttable)	
	plain weave check		Count/Const:50x50/100x76	
			GSM:84+(-)10%	
3.	Girls woven skirt made	19,432	100% Cotton yarn dyed seersucker	9,462 Sq.
	from 100% Cotton yarn	Nos.	fabric W:57/58"	meter
	dyed seersucker fabric		Count/Const:50+50/2x50/96x76	
			GSM:91+(-)10%	

4.	Girls	woven	romper	18,130	100% Cotton yarn dyed seersucker	20,893	Sq.
	made	from	100%	Nos.	fabric W:57/58"	meter	
	Cotton	yarn	dyed		Count/Const:50+50/2x50/96x76		
	seersuc	ker fabric			GSM:91+(-)10%		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		Case No.:2/43/84-ALC3/2011	5	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Deferred
	5	HQ File :01/84/050/00305/AM12/	1		Defer Date: 23.2.2012
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case					at case is under

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP alongwith file. It was, therefore, decided to await the same and defer the case for re-listing on 23.02.2012.

] -		Status: Transferred
$\begin{vmatrix} 1 \\ 6 \end{vmatrix}$	HQ File :01/84/050/00298/AM12/	RLA File :11/24/040/00043/AM12/	Lic.No/Date:1110026185 18.11.2011	

Decision: The Committee considered the case as per agenda and relevant details and decided to transfer this case to DES-VII (Norms Committee-VII) for their consideration and necessary action as ad-hoc norms of Flexible Intermediate Bulk Containers (FIBC) items are being dealt by them.

Case No.:17/43/84-ALC3/2011	1. 1.	02 02 2012	Status: Approved
HQ File :01/84/050/00320/AM12/	RLA File :05/23/040/00320/AM12/	Lic.No/Date:0510309081	

	23.11.2011	
Decision: The Committee considered	the case as per agenda alongwith other relevant papers and went thro	ough the details

submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities nresent in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

l t	the free ting decided to fathy the		The reaction is successful that case	
S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Maxi Dress made of	894 Nos.	70% Cotton 30% Silk	5900 Sq. meter
	70% Cotton 30% Silk dyed		dyed woven fabric	
	woven fabric GSM:38(+/-		GSM:38(+/-10%)	
	10%) Style:WW22L28H			
	alter maxi dress			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

II I	Party Name: STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected
HQ File :01/84/050/00275/AM12/		Lic.No/Date:0410130839 24.11.2011	Reject

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that applicant firm has not replied the information/details called vide DC (MSME) letter dated 10.01.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

	-	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected
HQ File :01/84/050/00314/AM12/		Lic.No/Date:0710084195 25.11.2011	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no measurement, no sketch, no size wise calculation of export product has been given by the applicant firm. It is also not clear whether import product is part of export product. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:22/43/84-ALC3/2011	Party Name: GAURAV INTERNATIONAL	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Approved
HQ File :01/84/050/00325/AM12/	RLA File :05/23/040/00326/AM12/	Lic.No/Date:0510309412 25.11.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

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S.No.	Export Product	Export	Import item	Quantity allowed	
		Quantity			
1.	Ladies Top made of 73%	12,450	73% Cotton 27% Silk	15,600 Sq. meter	
	Cotton 27% Silk Bleached	Nos.	Bleached woven fabric		
	woven fabric GSM:51(+/-		GSM:51(+/-10%)		
	10%) Style:274979				

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:13/43/84-ALC3/2011 Party Name: CIL TEXTILES PRIVATE Meet No/Date:43/84-ALC3/2011 Status: Rejected

110

		LIMITED,	02.02.2012			
	HQ File :01/84/050/00316/AM12/	RLA File: 11/24/040/00045/AM12/		Reject		
11	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm					
	has not given the size-wise description of the export product and there is no accountability in import item separately of each					
	size. In absence of which, it is not possible to compute the requirement of inputs for the export product asked for. In view of					
	this, Committee was constrained to reject the case.					
	RLA may take suitable consequential action accordingly.					

	Case No.:20/43/84-ALC3/2011	II 3	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected
	HQ File :01/84/050/00323/AM12/		Lic.No/Date:3010081028 29.11.2011	Reject:
$\ _{12}$	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that expo			

product is mentioned in meter not in Sq. meter. Even the width of the fabric has not been given. In absence of which, it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

		5	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected
HQ File :	01/84/050/00306/AM12/		Lic.No/Date:0410131144 30.11.2011	Reject:

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that three import items are raw material, which does not match with export product. The purpose of the three import items is not clear. In view of this, it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

Case No.:18/43/84-ALC3/2011	'	02.02.2012	Status: Approved
HQ File :01/84/050/00321/AM12/		Lic.No/Date:0510310259 05.12.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Cotton Denim Girls Romper with belt, GSM:172+/- 10%, Style:154889	2620 Nos.	100% Cotton Denim fabric, GSM:172+/- 10% Fusible interlining	6157 Sq. meter 1441 Sq. meter
2.	83% Cotton 17% Polyester denim girls emb/beaded long flared Bermuda. GSM:310+/-10%, Style:145457/154857/154875	14,720 Nos.	83% Cotton 17% Polyester denim fabric. GSM:310+/- 10% Snap Fastners 70% Polyester 30% Cotton dyed fabric GSM:105+/-10%	'
			Elastic Fusible interlining Security tags Metal Beads	16,192 Meter 4416 Sq. meter 14,720 Nos. 294.400 Kgs.

				Plastic Beads	294.400 Kgs.
				Wooden Beads	294.400 Kgs.
				Glass Beads	294.400 Kgs.
14	3.	99% Cotton 1% Spandex emb girls long flared Skirt. GSM:310+/-10%,	9480 Nos.	99% Cotton 1% Spandex denim fabric, GSM:310+/-10%	8721.600 Sq. meter
		Style:155470/146056		Snap Fastners	9480 set
				70% Polyester 30% Cotton dyed fabric GSM:105+/-10%	2844 Sq. meter
				Elastic	10,428 Meter
				Security Tags	9480 Nos.
				Fusible interlining	2370 Sq. meter
	4.	99% Cotton 1% Spandex stretch dyed infants and girls long short. GSM:300+/-10%, Style:148965/166058	9520 Nos.	99% Cotton 1% Spandex stretch dyed fabric, GSM:300+/-10%	9329.600 Sq. meter
				Snap Fastners	9520 set
				70% Polyester 30% Cotton dyed fabric GSM:105+/-10%	2856 Sq. meter
				Elastic	10,472 Meter
				Security Tags	9520 Nos.
				Fusible interlining	2856 Sq. meter
	5.	100% Cotton Denim Girls Jacket, GSM:300+/-10%, Style:155275	970 Nos.	100% Cotton Denim fabric, GSM:300+/-10%	1416 Sq. meter
				65% Polyester 35% Cotton yarn dyed	291 Sq. meter

fabric, GSM:105+/- 10%	
Snap Fastners	970 set
Fusible interlining	291 Sq. meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:10		Party Name: ORIENT (INDIA) PVT.LTD.		Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Approved
HQ File :01/8	4/050/00313/AM12/	RLA File :05/24/040/0		Lic.No/Date:0510310410 07.12.2011	
submitted i		Committee after deli	berations in consult	ner relevant papers and went to ation with representatives of to s case as detailed below:-	
I C No	Exmart Draduat	Export	Import itam	Overtity allowed	

Hŕ		, 	1		
	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
	1.	Ladies Skirts in 100% Linen	5074	100% Linen woven	19,027.5 Sq.
		woven bleached fabric	Nos.	bleached fabric	meter (@ 3.75 sq.
		GSM:108+/-10% (Variation)		GSM:108+/-10%	meter per piece)
		with indigenous lining		(Variation)	
		Style:421929/421930/421954			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

1	'	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected
HQ File :01/84/050/00322/AM12/	RLA File :06/24/040/00050/AM12/	Lic.No/Date:0610024945	Reject

				07.12.2011			
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on							
		side, GSM has not been given. In view of this, it is not possible to calculate the requirement of fabric for the export product					
		asked for. In view of this, Committee was constrained to reject the case.					
	RLA may take suitable consequential action accordingly.						
			Party Name: CHANDRA MUKHI IMPEX PVT. LTD.,	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected		
		HQ File :01/84/050/00315/AM12/	RLA File :02/24/040/00162/AM12/	Lic.No/Date:0210170429 09.12.2011	Reject		
	- 11	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the import item 2, width of the fabric has not been given. In absence of which, it is not possible to compute the requirement of inputs for					
		the export product asked for. In view of	of this, Committee was constrained to re-	eject the case.			
		RLA may take suitable consequence	uential action accordingly.				

De des	ecision:	The Committee considered	_		14.12.20		50	
des			_	er agenda alongwith o	other re	1 .		
$\frac{18}{\text{tech}}$	gummed	which allowed 5% of wasta thorities present in the meetin Export Product	ige. Accordingly	, -	mmed. iberatic	The Committeens in consulta	tee assum ation wit s case as	ned that the product h representatives of
1.		Handloom silk rugs made out of thrown silk yarn	e 4316.150 Kgs.	Thrown silk yarn o grade.	f any	4532 (including wastage)	Kgs. 5%	

Case No.:9/43/84-Al	.C3/2011	Party Name: ASHUTOSH FIBER PVT. LTD.	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected
HQ File :01/84/050/00	312/AM12/	RLA File :08/24/040/00217/AM12/	Lic.No/Date:0810106732 16.12.2011	Reject
	.,, .1 1	1 1 1 1 1	1 1 1 1.1	4 . 41 . 4

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export side, composition of import item 1 and 2 has not mentioned in the description of product. Even the 3rd item of import side shows the stainless steel, whereas it appears to be import item No.3 got detailed description of export side. It appears that the form has been filled up casually wherein export description has not been filled up. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:24/43/84-ALC3/2011	Party Name: LILLIPUT KIDSWEAR LTD.	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Deferred	
20	HQ File :01/84/050/00327/AM12/	RLA File :05/23/040/00351/AM12/	Lic.No/Date:0510311812 20.12.2011	Defer Date: 1.3.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

	Case No.:7/43/84-ALC3/2011	-	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected
21	HQ File :01/84/050/00310/AM12/		Lic.No/Date:0510312030 21.12.2011	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not mentioned GSM in the export side. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

21

	Case No.:27/43/84-ALC3/2011	- 11-15 - 11-15 - 11-15	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Deferred
22	HQ File :01/84/050/00330/AM12/		Lic.No/Date:0710084897 21.12.2011	Defer Date: 1.3.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

Case No.:5/43/84-ALC3/2011	Party Name: GEETANJALI WOOLLENS PVT. LTD.	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Approved	
HQ File :01/84/050/00308/AM12/	I	Lic.No/Date:0310672413 22.12.2011	:	
Decision: The Committee considered the case as per agenda alonowith other relevant papers and went through the detail				

sion: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case taking in cue from SION, J-250 allowing 10% wastage as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Scoured (de-greased) wool	1,50,000	Greasy raw wool micron	1,65,000 Kg.
	blend (Micron range from	Kg	range from 28-40 MIC.	(including 10%
	28-40 MIC)			wastage)
	S.No. 1.	1. Scoured (de-greased) wool blend (Micron range from	1. Scoured (de-greased) wool 1,50,000 blend (Micron range from Kg	Quantity 1. Scoured (de-greased) wool 1,50,000 Greasy raw wool micron blend (Micron range from Kg range from 28-40 MIC.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:15/43/84-ALC3/2011	1	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Deferred
HQ File :01/84/050/00318/AM12/		Lic.No/Date:0310672356 22.12.2011	Defer Date:1.3.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and it was decided to link similar earlier case. It was decided to defer the case for re-listing on 1.3.2012.

			Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected
		HQ File :01/84/050/00324/AM12/		Lic.No/Date:0510312516 27.12.2011	Reject
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that mentioned export product as ladies swim ware and described as Kaffan. It is difficult to understand what is					* *

In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.

	Case No.:6/43/84-ALC3/2011	Party Name: GAJANANYA SILK FABRICS	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected	
	HQ File :01/84/050/00309/AM12/		Lic.No/Date:0710085115 30.12.2011	Reject	
- 1	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that description of export and import product is not clear whether it is twisted or not. The import description is twisted silk yarr				

well as gummed. Technically, these two things do not go together. Normally raw silk is twisted after gumming. In view of

above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.

Case No.:8/43/84-ALC3/2011	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Approved
HQ File :01/84/050/00311/AM12/		Lic.No/Date:0510313223 03.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details
submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities
present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

- 11	present in t	the theethig decided to fathy the	1 la vallee 1 lat	ilotization ibbaca in this case	as actained below.
	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
	1.	Ladies top made of 70%	29,600	70% cotton, 30% silk	47,360 Sq. meter
		cotton, 30% silk dyed	Nos.	dyed fabric, GSM:52	(including 5%
		fabric, GSM:52		(Tolerance+or-10%)	wastage)
		(Tolerance+or-10%) Style			
		No. E 21317)			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:16/43/84-ALC3/2011	Party Name: ASHUTOSH FIBER PVT. LTD.	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Rejected	
HQ File :01/84/050/00319/AM12/		Lic.No/Date:0810107410 04.01.2012	Reject	
Dagisian. The Committee considered the case as per agenda alanguith other relevant papers and observed that in the export				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export side, composition of import item 1 and 2 has not mentioned in the description of product. Even the 3rd item of import side shows the stainless steel, whereas it appears to be import item No.3 got detailed description of export side. It appears that the form has been filled up casually wherein export description has not been filled up. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:14/43/84-ALC3/2011	-	00.00.0010	Status: Approved
HQ File :01/84/050/00317/AM12/	RLA File:10/24/040/00061/AM12/	Lic.No/Date:1010047652	

			11.01.2	2012	
Decision:	The Committee considered the	e case as per	agenda alongwith other rele	evant papers and wer	nt through the details
submitted	in this case. Accordingly, Con	nmittee after de	eliberations in consultation v	with representatives of	f technical authorities
present in	present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export	Import item	Quantity allowed	

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	PVC Backed Coir Mats/	97,088 Sq.	Relevant PVC backed	1,00,000 Sq.
	Matting in various sizes Mats	meter	Coir Matting in roll form	meter.
	(The weight of Plastisole		rolls	
	should match in the export			
	and import item)			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/43/84-ALC3/2011	-	Meet No/Date:43/84-ALC3/2011 02.02.2012	Status: Approved
HQ File :01/84/050/00304/AM12/		Lic.No/Date:0310678129 23.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S. No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Nylon filament tow industrial	50,000	Ultramid B24 N03 grade	51,000 Kg
	raw material	Kg.	bright nylon 6 polymer	(inclusive 2%
			chips industrial raw	wastage)
			material	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

130

MANUAL AGENDA CASES

(31)

Case No.376	M/s Krishna Krishna Knitwear (P) Ltd.		
NC 43/AM-12, dt. 2.2.2012	File No.01/84/162/109/AM-08/DES-V		
Ratification of input output norms against Advance Authorisation No. 0710054749 dated 30.11.2007.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Ms. Mina Chablani, Sr. Executive, representative of the applicant firm in personal hearing. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 9.2.2012.

(32)

Case No.377	M/s Gajananya Silk Fabrics, Bangalore		
NC 43/AM-12, dt. 2.2.2012	File No.01/84/50/207/AM-12/DES-V		
Ratification of Advance Authorisation No. 0710082336 dated 15.09.2011 under para 4.7 of HBP.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 1.3.2012.

(33)

Case No.378	M/s Orient Craft Ltd., Gurgaon	
NC 43/AM-12, dt. 2.2.2012	File No.01/84/162/258/AM-12/DES-V	

Fixation of ad-hoc norms under annual Advance Authorisation No. 0510264383 dated 14.05.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies blouse with sequins Shell: Made of 100% Polyester dyed woven fabric, GSM:92(+/-10%) Lining: Made of 100% Polyester woven fabric, GSM:110(+/-10%) Style No716193	1 pc.	Shell:100% Polyester solid dyed woven fabric, GSM:92(+/-10%), width-55" Lining: 100% Polyester woven fabric, GSM:110(+/-10%), width-60"	Shell @ 0.98 Sq. meter per piece Lining @ 0.78 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(34)

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Case No.379		Orient Craft Ltd., Gurgaon		
	NC 43/AM-12, dt.2.2.2012	File No.01/84/162/460/AM-11/DES-V		
l	Fixation of ad-hoc norms under annual Advance Authorisation No. 0510264383 dated 14.05.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

(35)

Case No.380	M/s Orient Craft Ltd., Gurgaon		
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/259/AM-12/DES-V		
Fixation of ad-hoc norms under Annual Advance Authorisation No. 0510264383 dated 14.05.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies blouse with sequins Shell: Made of 100% Polyester dyed woven fabric, GSM:92(+/-10%) Lining: Made of 100% Polyester woven fabric, GSM:110(+/-10%) Style No883964	1 pc.	Shell:100% Polyester solid dyed woven fabric, GSM:92(+/-10%), width-55" Lining: 100% Polyester woven fabric, GSM:110(+/-10%), width-60"	Shell@0.98 Sq. meter per piece Lining@0.78 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(36)

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Case No.381		M/s Orient Craft Ltd., Gurgaon		
	NC 43/AM-12, dt.2.2.2012	File No.01/84/162/303/AM-12/DES-V		
Fixation of ad-hoc norms under Annual Advance Authorisation No. 0510264383 dated 14.05.2010				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies dress with lining	1 pc.	Shell:100% silk printed	Shell@3.50 Sq.
	Shell: Made of 100% silk		woven fabric,	meter per piece
	printed woven fabric,		GSM:50(+/-10%),	
	GSM:50(+/-10%)		width-50"	
	Lining: Made of 100%		Lining: 100% Polyester	Lining@2.80 Sq.
	Polyester woven fabric,		woven fabric,	meter per piece
	GSM:77(+/-10%)		GSM:77(+/-10%),	
	Style NoWD326A		width-58"	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(37)

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	Case No.382	M/s Orient Craft Ltd., Gurgaon		
	NC 43/AM-12, dt.2.2.2012	File No.01/84/162/219/AM-12/DES-V		
Ī	Fixation of ad-hoc norms under Annual Advance Authorisation No. 0510264384 dated 14.05.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/64/2011-12/Hosy., dated 1.2.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Duvet cover size 106" X 92" made from 100% Linen unwashed woven fabric, GSM-180+/-10%		100% Linen unwashed woven fabric, GSM-180+/-10%	<u> </u>
2.	Duvet cover size 90" X 92"	1 pc.	100% Linen unwashed	14.67 sq. meter

	made from 100% Linen unwashed woven fabric, GSM-180+/-10%		woven fabric, GSM-180+/-10%	per piece.
3.	Duvet cover size 70" X 92" made from 100% Linen unwashed woven fabric, GSM-180+/-10%	1 pc.	100% Linen unwashed woven fabric, GSM-180+/-10%	•
4.	Sham size 16"X24" made from 100% Linen unwashed woven fabric, GSM-180+/-10%	1 pc.	100% Linen unwashed woven fabric, GSM-180+/-10%	<u> </u>
5.	Sham size 20"X28" made from 100% Linen unwashed woven fabric, GSM-180+/-10%	1 pc.	100% Linen unwashed woven fabric, GSM-180+/-10%	*
6.	Sham size 26"X26" made from 100% Linen unwashed woven fabric, GSM-180+/-10%	1 pc.	100% Linen unwashed woven fabric, GSM-180+/-10%	*
7.	Sham size 20"X34" made from 100% Linen unwashed woven fabric, GSM-180+/-10%	1 pc.	100% Linen unwashed woven fabric, GSM-180+/-10%	*
8.	Bag size 6"X15" made from 100% Linen unwashed woven fabric, GSM-180+/-10%	1 pc.	100% Linen unwashed woven fabric, GSM-180+/-10%	0.23 sq. meter per piece.
9.	Bag size 11"X21" made from 100% Linen unwashed woven fabric, GSM-180+/-10%	1 pc.	100% Linen unwashed woven fabric, GSM-180+/-10%	0.49 sq. meter per piece.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(38)

Case No.383 M/s Orient Craft Ltd., Gurgaon				
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/208/AM-12/DES-V			
Ratification of input output norms in respect of Advance Authorisation No. 0510264384 dated				
14.05.2010 under para 4.7 of HBP.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/62/2011-12/Hosy., dated 1.2.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Duvet cover size 88" X 92" made from 75% cotton 25% silk woven fabric, GSM-172+/-10% (Style-Paisley Duvet Cover)	1 pc.	75% cotton 25% silk woven fabric, GSM-172+/-10%	12.07 sq. meter per piece.
2.	Duvet cover size 110" X 92" made from 75% cotton 25% silk woven fabric, GSM-172+/-10% (Style-Paisley Duvet Cover)	1 pc.	75% cotton 25% silk woven fabric, GSM-172+/-10%	14.13 sq. meter per piece.
3.	Sham size 20"X27" made from 75% cotton 25% silk	1 pc.	75% cotton 25% silk woven fabric, GSM-	

	woven fabric, GSM-172+/-10% (Style-Paisley Sham)		172+/-10%	
4.	Sham size 20"X36" made from 75% cotton 25% silk	1 pc.	75% cotton 25% silk woven fabric, GSM-	
	woven fabric, GSM-172+/-10% (Style-Paisley Sham)		172+/-10%	
5.	Sham size 26"X26" made from 75% cotton 25% silk woven fabric, GSM-172+/-10% (Style-Paisley Sham)	1 pc.	75% cotton 25% silk woven fabric, GSM-172+/-10%	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(39)

Case No.384	M/s Orient Craft Ltd., Gurgaon			
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/256/AM-12/DES-V			
Ratification of input output norms in respect of Advance Authorisation No. 0510264384 dated				
14.05.2010 under para 4.7 of HBP.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

(40)

Case No.385	M/s Texport Overseas Pvt. Ltd., Bangalore			
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/231/AM-12/DES-V			
Ratification of input output norms against Advance Authorisation No. 0710083384 dated 20.10.2011.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

(41)

Case No.386	M/s Shahi Exports Pvt. Ltd., Faridabad				
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/299/AM-12/DES-V				
Fixation of input output norms against Annual Advance Authorisation No. 0510300147 dated					
24.08.2011.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies top made of 75%	1 pc.	75% Polyester, 25%	1.00 Sq. meter per
	Polyester, 25% cotton silk		cotton silk fabric,	piece
	fabric, GSM:43 (Style		GSM:43	
	No.CWI 126)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(42)

Case No.387	M/s T.H.E. Makers Pvt. Ltd., New Delhi			
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/187/AM-04/DES-V			
Ratification of input output norms against Advance Authorisation No. 0510093295 dated 13.06.2003.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case was listed for personal hearing on 2.2.2012. However, no representative (s) from applicant firm appeared for personal hearing even in 2nd opportunity. In view of this, Committee was decided to give last opportunity to applicant firm to present their case before NC and re-list the case for personal hearing on 15.3.2012.

(43)

Case No.388	M/s Loyal Textiles Mills Ltd., Kovilpatti			
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/243/AM-12/DES-V			
Ratification of input output norms against Advance Authorisation No.3510035276 dated 26.08.2011.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their

U.O.No.37(5)/61/2011-12/Hosy., dated 1.2.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mill made industrial workwear (Summer pant)	10,000 pcs.	1.Raw Cotton Natural fibre	19716.380 Kgs.
	workwear (Starliner pant) woven garment made of 98% cotton 2% nylon fibre with while metal compound	_ *	2.Nylon fibre with while metal compound	295.64 Kgs.
	blended dyed fabric, GSM 260+/-10% and 100% cotton dyed fabric,		3.Vat Dyes4.Flacovan flame resistant	220.45 Kgs.
	GSM:125+/-10% with FR finish and quilted thinsulate		chemicals	5878.76 Kgs. @400 gms/kg of fabric
	Mill made industrial workwear (Summer jacket) woven garment made of 98% cotton 2% nylon fibre	8,000 pcs.	5.Ukadan flame resistant chemicals	690.76 Kgs. @47 gms/kg of fabric
	with while metal compound blended dyed fabric, GSM 260+/-10% and 100%		6.Silastal flame resistant chemicals	279.24 Kgs. @19 gms/kg of fabric

coπon ayea rabric, GSM:125+/-10% with FR finish and quilted thinsulate		7.Silastan flame resistant chemicals	29.40 Kgs. @2 gms/kg of
Mill made industrial workwear (Long sleeve	13,000 pcs.	CHETHEUE	fabric
shirt) woven garment made of 98% cotton 2% nylon	pes.	8.FR thread	103.60 mtrs.
fibre with while metal compound blended dyed		9. Thinsulate, GSM-45+/-10%	24528 sq. mtrs.
fabric, GSM 260+/-10% and 100% cotton dyed fabric, GSM:125+/-10%		10. Furnace oil	As per fuel policy.
with FR finish and quilted thinsulate		11. Polyvinyl alcohol	147 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(44)

	Case No.389	M/s Orient Craft Ltd., Gurgaon
	NC 43/AM-12, dt.2.2.2012	File No.01/84/162/205/AM-11/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No. 0510264383 dated 14.05.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

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Case No.390	M/s Orient Craft Ltd., Gurgaon	
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/255/AM-11/DES-V	
Fixation of ad-hoc norms under Annual Advance Authorisation No. 0510264384 dated 14.05.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted

in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Bag made of 100% Linen	1 pc.	100% Linen dyed fabric	0.18 Sq. meter per
	dyed fabric GSM: 425 (+/-		GSM: 425 (+/- 10%),	piece
	10%) Style Name: Wine bag		width 58"	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<u>(46)</u>

Case No.391	M/s Orient Craft Ltd., Gurgaon		
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/171/AM-12/DES-V		
,			
Fixation of ad-hoc norms under Annual Advance Authorisation No. 0510264383 dated 14.05.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

(47)

	Case No.392	M/s Chinar Forge Ltd., Jalandhar	
	NC 43/AM-12, dt.2.2.2012	File No.01/84/50/102/AM-09/DES-V	
Ratification of input output norms against Advance Authorisation No.3010055016 dated 13.02.200			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith file for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

(48)

Case No.393	M/s Orient Clothing Co. P. Ltd., Gurgaon	
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/301/AM-12/DES-V	
Fixation of ad-hoc norms under Annual Advance Authorisation No. 0510291829 dated 14.05.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Girls romper made of 75%	1 pc.	75% Rayon, 25% Poly	1.76 Sq. meter per
	Rayon, 25% Poly woven		woven fabric GSM: 160	piece
	fabric GSM: 160 (+/- 10%)		(+/- 10%), width 56"	
	Style No.589985			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(49)

Case No.394	M/s Orient Craft Ltd., Gurgaon	
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/202/AM-12/DES-V	
Fixation of ad-hoc norms under Annual Advance Authorisation No. 0510264383 dated 14.05.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

(50)

Case No.395	M/s Orient Craft Ltd., Gurgaon		
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/302/AM-12/DES-V		
Fixation of ad-hoc norms under Annual Advance Authorisation No. 0510264383 dated 14.05.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Girls dress made of 100%	1 pc.	100% silk woven fabric	4.6 Sq. meter per
	silk woven fabric GSM: 24		(GSM:24 +/- 10%),	piece
	(+/- 10%) Style No.825841		width 54"	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(51)

Case No.396	M/s Sweta Chaudhry, Kolkata		
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/058/AM-12/DES-V		
Ratification of input output norms against Advance Authorisation No.0210158232 dated 28.04.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Industrial garments – Jacket – Colour: Khaki/ Black (Net content: Khaki fabric (DK	2000 Nos.	Khaki fabric (DK 12) 94% Poly 6% Spandex woven Fabric (W/R)/58"	``
	12) – 4120.40 Mtrs. Or 6056.99 Sq. Mtrs; Black		width, 240 GSM+/-10% (4740.00 Mtrs.)	1 1
	fabric (DK 12) – 780 Mtrs. or 1146.60 Sq. mtrs.) (Style		Black fabric (DK 12) 94% Poly 6% Spandex	(@ 0.65 sq.
	No.WD 4900).		woven Fabric (W/R)/58" width, 240 GSM+/-10% (1794.00 Mtrs.)	meters per piece)
2.	Industrial garments – Jacket – Colour: Grey/ Black (Net		Grey fabric (DK 12) 94% Poly 6% Spandex woven	*

content: Grey fabric (DK	Fabric (W/R)/58" width,	meters per piece)
12) – 4120.40 Mtrs. Or	240 GSM+/-10%	
6056.99 Sq. Mtrs; Black	(4740.00 Mtrs.)	
fabric (DK 12) – 780 Mtrs.	Black fabric (DK 12)	1300 Sq. meter
or 1146.60 Sq. mtrs.) (Style	94% Poly 6% Spandex	(@ 0.65 sq.
No. WD 4900).	woven Fabric (W/R)/58"	meters per piece)
	width, 240 GSM+/-10%	
	(1794.00 Mtrs.)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions (52)

Case No.397	M/s Gajananya Silk Fabrics, Bangalore	
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/208/AM-12/DES-V	
Ratification of input output norms against Advance Authorisation No.0710082336 dated 14.09.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 1.3.2012.

(53)

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Case No.398	M/s Orient Craft Ltd., Gurgaon		
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/136/AM-11/DES-V		
Fixation of ad-hoc norms against Annual Advance Authorisation No. 0510264384 dated 14.05.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

(54)

Case No.399	M/s Orient Craft Ltd., Gurgaon		
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/177/AM-11/DES-V		
Fixation of ad-hoc norms for Annual Advance Authorisation No. 0510264383 dated 14.05.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Girls dress with belt made	1 pc.	100% cotton yarn dyed	* *
	out of 100% cotton yarn		woven fabric (yarn of	piece
	dyed woven fabric (broad		different colour)	
	check fabric) Style		(GSM:112 +/- 10%)	
	No.724439			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(55)

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	Case No.400	M/s Lastolite Imaging Solution Pvt. Ltd., Tamil Nadu
	NC 43/AM-12, dt.2.2.2012	File No.01/84/50/123/AM-09/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No. 0410095227 dated 15.04.2008.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

(56)

Case No.401	M/s Colart Camlin Convas Pvt. Ltd., Mumbai	
NC 43/AM-12, dt.2.2.2012	File No.01/84/162/260/AM-12/DES-V	
Fixation of ad-hoc norms against Annual Advance Authorisation No. 0310539843 dated 30.09.2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith file for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

(57)

Case No.402	M/s Orient Fashions Exports (India) Pvt. Ltd.
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/47/AM-12/DES-V

Fixation of ad-hoc norms for Annual Advance Authorisation No. 0510291460 dated 24.05.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and provide the ex-post-facto approval for the revised ad-hoc norms.

(58)

Case No.403	M/s Treadstone Ltd., New Delhi	
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/206/AM-10/DES-V	
Ratification of input output norms against Advance Authorisation No. 0510254851 dated 17.12.2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
1.	Body protector made of woven dyed 100% Polyester fabric (GSM: 200+/-10%) and Polyester Mesh (GSM: 70+/-10%) or 100% Polyester sued fabric	1	Rubber sheet length range 35" to 45" and width range 55" to 65" and thickness range 9.5mm to 11.5mm. Fabric 100% Polyester 300D(GSM:200+/-10%)	32,340 Sq. meter
	(GSM:160+/-10%) with rubber sheet		Fabric 100% Polyester Mesh (GSM:70+/-10%) Tags	26,568 Sq. meter 20,000 Nos.
			Labels Fabric 100% Polyester Suede (GSM:160+/-10%)	20,000 Nos. 5832 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(59)

Case No.404	M/s Rashi Exports, New Delhi		
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/216/AM-08/DES-V		
Ratification of input output norms against Advance Authorisation No. 0510212237 dated 19.11.2007.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Girls dress made of 100%	2,07,173	100% cotton yarn dyed	2,48,607.6 Sq.
	cotton yarn dyed check	Nos.	check fabric GSM:94 or	meter (@ 1.2 sq.
	fabric GSM:94 or +/- 10%		+/- 10%	meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(60)

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	Case No.405	M/s Lastolite Imaging Solutions Pvt. Ltd., Tamil Nadu	
	NC 43/AM-12, dt.2.2.2012	File No.01/84/50/122/AM-09/DES-V	
Fixation of ad-hoc norms against Annual Advance Authorisation No. 0410095119 dated 07.04.2008.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

(61)

Case No.406	M/s Gaurav International, Gurgaon		
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/134/AM-07/DES-V		
Fixation of ad-hoc norms against Annual Advance Authorisation No. 0510184216 dated 09.06.2006.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager of the applicant firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Table Runner made of 100% cotton velvet solid dyed woven fabrics GSM	52,600 Nos.	100% cotton velvet solid dyed woven fabrics GSM 225+/-10% variation	49,970 Sq. meter
	225+/-10% variation & organza ribbon flower		Organza ribbon flower made of organza ribbon	12,09,800 Nos.
2.	Table Runner made of 100% cotton velvet solid dyed woven fabrics GSM	10300 Nos.	100% cotton velvet solid dyed woven fabrics GSM 225+/-10% variation	8,240 Sq. meter
	225+/-10% variation & organza ribbon flower		Organza ribbon flower made of organza ribbon	2,36,900 Nos.
3.	Table Runner made of 100% cotton velvet solid dyed woven fabrics GSM	48000 Nos.	100% cotton velvet solid dyed woven fabrics GSM 225+/-10% variation	55,200 Sq. meter
	225+/-10% variation & organza ribbon flower		Organza ribbon flower made of organza ribbon	19,20,000 Nos.
4.	Table Runner made of 100% cotton velvet solid dyed woven fabrics GSM	52700 Nos.	100% cotton velvet solid dyed woven fabrics GSM 225+/-10% variation	71,145 Sq. meter
	225+/-10% variation & organza ribbon flower		Organza ribbon flower made of organza ribbon	21,08,000 Nos.
5.	Table Runner made of 100% cotton velvet solid dyed woven fabrics GSM	65300 Nos.	100% cotton velvet solid dyed woven fabrics GSM 225+/-10% variation	16,325 Sq. meter
	225+/-10% variation & organza ribbon flower		Organza ribbon flower made of organza ribbon.	3,91,800 Nos.
The GS	M should match in both import as	nd export.		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(62)

Case No.407	M/s Gaurav International, Gurgaon	
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/447/AM-05/DES-V	
Fixation of ad-hoc norms against Annual Advance Authorisation No. 0510143455 dated 19.11.2004.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager of the applicant firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Skort 100% cotton	10,500	100% cotton denim	25,725 Sq. meter
	denim fabrics GSM: 339+/-	Nos.	fabrics GSM: 339+/-	(@ 2.45 sq. meter
	10% variation		10% variation 100%	per piece)
			cotton denim fabrics	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(63)

Case No.408	M/s Gaurav International, Gurgaon	
NC 43/AM-12, dt.2.2.2012	File No.01/84/50/427/AM-05/DES-V	
Ratification of input output norms against Advance Authorisation No. 0510167182 dated 23.09.2005.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager of the applicant firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Jumper with Diaper cover	3400 Nos.	100% cotton yarn dyed	2720 Sq. meter

	for infants 100% cotton yarn	denim fabrics ((a) 0.80 sq.
	dyed denim fabrics	GSM:270+/- 10% n	meter per piece)
	GSM:270+/- 10% variation	variation 100% cotton	
	& lining 65% Polyester 35%	yarn dyed denim fabrics	
	cotton woven fabrics	(Lining) 65% Polyester 1	700 Sq. meter
	GSM:110+/- 10% variation	35% cotton woven fabrics ((a) 0.50 Sq.
		GSM:110+/- 10% n	neter per piece)
		variation 65% Polyester	
		35% cotton woven fabrics	
2.	Jumper with Diaper cover 4000 Nos.	100% cotton yarn dyed 3	3200 Sq. meter
	for infants 100% cotton yarn	denim fabrics ((a) 0.80 sq.
	dyed denim fabrics	GSM:180+/- 10% n	neter per piece)
	GSM:180+/- 10% variation	variation 100% cotton	
	& lining 65% Polyester 35%	yarn dyed denim fabrics	
	cotton woven fabrics	(Lining) 65% Polyester 2	2000 Sq. meter
	GSM:110+/- 10% variation	35% cotton woven fabrics ((a) 0.50 Sq.
		GSM:110+/- 10% n	meter per piece)
		variation 65% Polyester	
		35% cotton woven fabrics	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Outside agenda cases

(64)

Case No.	M/s. M.K. Fashions, Mumbai.	
NC 43/AM-12 dt. 2.2.2012	F.No. 01/84/162/122/AM-12/DES-V	

Re-fixation of input output norms against Advance Authorisation No.0310175422 dated 31.12.2002.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the

meeting decided to re-fix the norms against Advance Authorization issued in this case as per detailed below:-S.No. **Export Product** Export Import item Quantity allowed Quantity short (100% 16740 Pcs. 100% Polyester Tricot wide 0.33 sq. meter 1. Boys hole mesh knitted fabric Polyester Tricot Dazzle per pc. Knitted Fabric) 100% Polyester Tricot Dazzle 0.41 sq. meter knitted fabric per pc. 100% Polyester Micro Mesh 0.01 sq. meter Knitted fabric per pc. 100% Polyester Rib Knitted 0.01 sq. meter fabric per pc. 10800 Pcs. shirt (Half 100% Polyester Tricot wide Boys 0.17 sq. meter sleeves)(100% Polyester hole mesh knitted fabric per pc. Tricot Dazzle Knitted 100% Polyester Tricot Dazzle 1.68 sq. meter Tricot Fabric. 100% knitted fabric per pc. Micro Knitted Fabric, 0.65 sq. meter 100% Polyester Rib Knitted 100% Polyester RIB fabric per pc. Knitted Fabric) 3. Men's Short (2 ply) 60564 Pcs. 100% Polyester Tricot wide 0.50 sq. meter (100% Polyester Tricot hole mesh knitted fabric per pc. hole. wide 100% 100% Polyester Tricot Dazzle 1.94 sq. meter Polyester Tricot Dazzle, knitted fabric per pc. 100% Polyester Tricot 100% Polyester Micro Mesh 0.24 sq. meter Micro Brush Mesh Knitted fabric per pc. Fabric) 100% Polyester Tricot Brush 0.46 sq. meter

			knitted fabric	per pc.
			100% Polyester Tricot Dazzle	0.08 sq. mete
			knitted fabric	per pc.
4.	Men's Short (2 ply)	23676 Pcs.	100% Polyester Tricot wide	0.65 sq. mete
	(100% Polyester Tricot wide hole, 100% Polyester Tricot Dazzle, 100% Dazzle, 100% Micro mesh, 100%		hole mesh knitted fabric	per pc.
			100% Polyester Tricot Dazzle	3.34 sq. mete
			knitted fabric	per pc.
			100% Polyester Micro Mesh	1.13 sq. meter
			Knitted fabric	per pc.
	Tricot Brush, 100% RIB)		100% Polyester Tricot Brush	0.76 sq. meter
			knitted fabric	per pc.
			100% Polyester Rib Knitted	0.11 sq. meter
			fabric	per pc.
5.	Boys Short (2 ply) (100% Polyester Tricot Dazzle)		100% Polyester Tricot wide	0.50 sq. mete
			hole mesh knitted fabric	per pc.
			100% Polyester Tricot Dazzle	0.69 sq. met
			knitted fabric	per pc.
			100% Polyester Micro Mesh	0.17 sq. meter
			Knitted fabric	per pc.
			100% Polyester Tricot Dazzle	0.15 sq. meter
			knitted fabric	per pc.
			100% Polyester Rib Knitted	0.01 sq. mete
			fabric	per pc.
6.	Boys Shirt (2 ply) (100%	31056 Pcs.	100% Polyester Tricot wide	2.07 sq. mete
	Polyester Tricot Dazzle, 100% Polyester Tricot Dazzle, 100% Poly Micro mesh, 100% RIB)		hole mesh knitted fabric	per pc.
			100% Polyester Tricot Dazzle	2.35 sq. mete
			knitted fabric	1 *
				per pc.
		l	100% Polyester Micro Mesh	0.02 sq. mete

Knitted fabric	per pc.
100% Polyester Rib Knitted	0.08 sq. meter
fabric	per pc.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(65)

Case No.	M/s. INMARCO INDUSTRIES PRIVATE LIMITED, Mumbai.	
NC 43/AM-12 dt. 2.2.2012	F.No. 01/84/50/292/AM-12/DES-V	
Ratification of input output norms against Advance Authorisation No. 0310664311		
dated 09.11.2011.		

Decision: This case was considered by the Committee in its meeting No. 42/AM-12 held on 19.1.2012 and rejected the same. However, on the request of Mr. Dipak Shiroya, Production Manager of the applicant firm, the Committee allowed to present his case before the Committee. Mr. Dipak Shiroya presented his case but could not satisfy the Committee. Therefore, the Committee decided to maintain status quo in this case and suggested the applicant firm to give complete details of the product and send separate proposal for each product.
